

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD

Allahabad : Dated this 18th day of May, 2001.

Original Application No. 241 of 2001.

CORAM:-

Hon'ble Mr. SKI Naqvi, J.M.

Vinod Kumar Tiwari S/o Late Mata Deen Tiwari,  
Resident of Village Charua Post Satarai  
Pargana and Tahsil Kulpahar Distt-Mahoba.  
(Sri J.N. Rai, Advocate)

..... . Applicant

Versus

1. Union of India through the Director  
Committee of Navodaya Vidyalaya (Ministry of  
Human Resources Development), A-39, Kailash  
Colony, New Delhi-110048.
2. Deputy Director Navoday Vidyalay, New Delhi-110048.
3. Deputy Director Navoday Vidyalay Samiti  
Regional Office, B-10, Sector 'C',  
Aliganj, Lucknow.
3. District Magistrate, Mahoba,  
Chairman of Jawahar Navodaya Vidyalaya Mahoba,  
Sri P.P. Goswami, Principle Jawahar Navoday  
Vidyalay, Mahoba, district Mahoba.  
(Sri Vinod Swarup, Advocate)

..... . Respondents

ORDER (Oral)

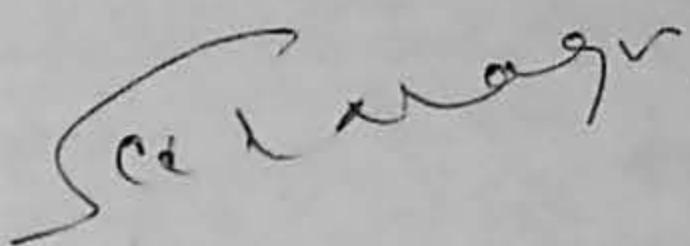
By Hon'ble Mr. SKI Naqvi, J.M.

The perusal of the record and pleadings shows that  
the applicant has sought for <sup>different</sup> distinct relief under

*S.C.N.*

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*different*  
distinct heads, which is not permissible under rules  
in this regard. The OA is accordingly dismissed being  
not on proper *preferma*. However, opportunity is granted  
to bring fresh OA on the same ground, if filed within  
30 days. The OA is decided accordingly with no order  
as to costs.



Member (J)

Dube/